

National Company Law Tribunal

Allahabad Bench

CP NO. CA. No 12/2017
2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE COMPANY: J.R Inorganics Ltd

SECTION OF THE COMPANIES ACT: U/S 7 of I & B of 2017

Sl. NO.	Name	Designation	Representation	Signature
1.	P Nagesh	Adv.	Petitioner	[Signature]
2.	ANIL KUMAR	PLS	"	
3.	ABHISHEK ANAND	Adv	RESPONDENT	[Signature]
4.	GUNJAN JADIWANI	Adv	RESPONDENT	[Signature]

Order dated 22.03.2017

CA No.12/2017 J.R. Inorganics Ltd

Parties are represented by their respective counsel. The case is fixed for hearing on CA No. 21/2017 filed under Section 14 of the Insolvency and Bankruptcy Code under 11 NCLT Rules filed by the applicant whereby the financial creditor has sought for interim direction as mentioned in prayer clause Para 8 (C) of the application directing the respondent to maintain status quo in respect of assets of corporate debtor.

Ld. Counsel appearing for corporate debtor seeks time to file formal reply to this application. The time is granted. Heard at length the Learned Counsel for both the parties.

The case is now fixed for hearing on maintainability of the present company petition as well as in present CA filed by the petitioner. Meanwhile, in order to provide substantial justice to parties concerned. It is observed that any further dealing to transfer of immoveable property or fixed assets of the corporate debtor company or to create third party interest therein would be subject to scrutiny of this Tribunal and final outcome of the C.A. However, it is further made clear that such observation is not meant to create a fetter on corporate debtor's duty and legal obligation to make compliance of or to implement order/direction passed by a competent Court of Law those have reached at its finality.

The case is fixed for hearing on 17th April 2017.

[Signature]
SH. H.P. CHATURVEDI (Judicial Member)